

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:1446
ANSWERED ON:03.12.2012
UTILISATION OF `FLY ASH`
Meghwal Shri Arjun Ram

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Ministry had formulated a technical project on utilization of `fly ash` emanating out of Thermal Power Plants in the country;
- (b) if so, the details thereof;
- (c) whether the Government issuing a notification had made it binding upon all construction works to use fly ash;
- (d) if so, the details of the above notifications;
- (e) whether the project has been successful; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) and (b) The Ministry of Environment and Forests has not formulated any project on utilization of fly ash.

(c) and (d) The Ministry has issued a notification and subsequent amendments under sub-section (1), clause (v) of sub-section (2) of section 3 and section 5 of the Environment (Protection) Act, 1986 (29 of 1986) for fly ash utilization. As per the amendment notification issued vide S.O. 2804 (E) of 3rd November 2009, every construction agency engaged in the construction of buildings within a radius of hundred kilometres from a coal or lignite based thermal power plant shall use only fly ash based products for construction. The targets for fly ash utilization by thermal power stations, in phased manner, are also defined in the notification.

(e) and (f) Does not arise, in view of response to parts (a) and (b) above.